

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.145/TL/2023**

Subject : Application under Section 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to KPS3 Transmission Limited.

Petitioner : KPS3 Transmission Limited (KPS3TL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 29 Ors.

**Petition No.146/AT/2023**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Khavda RE Transmission Limited.

Petitioner : KPS3 Transmission Limited

Respondents : Central Transmission Utility of India Limited and 29 Ors.

Date of Hearing : **30.6.2023**

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri D Sudharshan, KPS3TL  
Shri Mani Kumar, KPS3TL  
Shri Shashank Shekhar, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Shri Ashish Kr. Singh, RECPDCL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for grant of the transmission licence to the Petitioner for implementation of "Khavda Pooling Station 3 (KPS 3) in Khavda RE Park" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

(a) The scope of the Project *inter alia* includes (i) establishment of 765/400 kV, 3x1500 MVA, KPS3 (GIS) with 1x330 MVA 765 kV bus reactor and 1x125 MVA 400 kV bus reactor, (ii) KPS3 – KPS2 765 kV D/c line, (iii) 2 Nos. of 765 kV line bays at KPS2 765 kV S/s for KPS3 – KPS2 765 kV D/c line.

(b) Scheduled Commercial Operation Date (SCOD) of the Project is 21 months from the effective date, which works out to December, 2025.



(c) Name of the Petitioner has been changed from KPS3 Transmission Limited to POWERGRID KPS3 Transmission Limited and the Petitioner has also filed an additional affidavit in this regard along with the Certificate of Incorporation pursuant to Change of Name dated 16.5.2023 issued by Registrar of Companies, Delhi.

(d) Owing to certain issue relating to the acknowledgment of Petition filing fees, there has been a little delay in filing of these Petitions as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned. There has also been a little delay in posting the notice & the application on its website for inviting objections/suggestions from the stakeholders, which may also be condoned.

(e) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received so far.

2. The representative of the Respondent, CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner for executing the Project. The representative of the CTUIL further submitted that the vide Record of Proceedings for the hearing dated 20.6.2023 in Petition No. 128/TL/2023 & Ors., the Commission has already called for the details of status of 4.5 GW Renewable Generators at Khavda RE Park and CTUIL will be filing such details soon.

3. In response to the specific query of the Commission with regard to the ensuring that all requisite elements of the Project, for effective power flow, comes together, the representative of CTUIL submitted that the Transmission Service Agreement already stipulates that all the elements are required to commissioned simultaneously as their utilization is dependent on commissioning of each other. The Commission also queried the CTUIL about the need of indicating the separate % of quoted transmission charges recoverable on SCOD of the various elements of the Project in such cases where all the elements of the Project are to be commissioned simultaneously only.

4. After hearing the representative of the parties, the Commission permitted the Respondents to file their replies/comments on the Petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

5. The Commission directed the CTUIL to submit/ clarify on affidavit within a week the following information:

(a) Implementation of all the transmission systems proposed for evacuation of 4.5 GW RE injection at Khavda RE Park under Phase-II is planned in four parts i.e. Part A to Part D. Further three Pooling Stations, namely KPS1, KPS2 and KPS3 are also planned to be implemented. Instant Petition pertains to KPS3. Since implementation of all the packages including Pooling Stations are interdependent, the CTUIL to submit the status of all the packages and Pooling Stations as per the following table:

<b>Sl. No.</b>	<b>Name of the Transmission Scheme</b>	<b>Implementing Agency</b>	<b>SCOD</b>	<b>Status of implementation</b>

(b) Status of 4.5 GW RE Generators at Khavda RE Park along with their capacity.

6. The Petitioner to submit on affidavit within a week the date of transfer of the SPV and SCOD of the Transmission Scheme.

7. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**